

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

(27) C.P.(IB)-3928-(MB)/2019

CORAM:

**SHRI RAJASEKHAR V.K.
MEMBER (Judicial)**

**SHRI CHANDRA BHAN SINGH
Member (Technical)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **13.11.2019**

NAME OF THE PARTIES: Surya Inns Ltd.
V/s
Sahara Hospitality Ltd.

SECTION: 7 OF THE INSOLVENCY & BANKRUPTCY CODE

ORDER

1. The Learned Counsel for the Petitioner is present. None for Respondent.
2. The Petitioner is to place on record the following information on the next date of hearing:
 - (a) Consent of IRP.
 - (b) Evidence of Sec. 8 Notice and Proof of Service.
 - (c) Any reply from the Debtor company on receipt of Sec. 8 Notice.
 - (d) Any reply by the Debtor company on receipt of main Company Petition.
 - (e) Copy of Ledger A/c. of the Debtor company in the books of the Petitioner/ Creditor.
 - (f) Affidavit of service of notice intimating the next date of hearing to the Corporate Debtor with tracking reports.
3. List this matter for hearing on **12.12.2019**.

Sd/-

CHANDRA BHAN SINGH
Member (Technical)

Sd/-

RAJASEKHAR V.K.
Member (Judicial)

13.11.2019
Aah